



తెలంగాణ రాజపత్రము
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No. 5] HYDERABAD, SATURDAY, MARCH 21, 2020.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 20th March, 2020 and the said assent is hereby first published on the 21st March, 2020 in the Telangana Gazette for general information:—

ACT No. 5 OF 2020.

**AN ACT FURTHER TO AMEND THE TELANGANA
LOKAYUKTA ACT, 1983.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Lokayukta (Amendment) Act, 2020.

**Short
title and
commence-
ment.**

[1]

(2) It shall be deemed to have come into force with effect from 12.12.2019.

Amendment of section 3, Act 11 of 1983.

2. In the Telangana Lokayukta Act, 1983 (hereinafter referred to as the Principal Act) in section 3, in sub-section (1), in the proviso thereunder, for clause (a), the following shall be substituted, namely,-

“(a) the person to be appointed as the Lokayukta shall be a Retired Chief Justice of a High Court or a Retired Judge of a High Court;”.

Amendment of section 5.

3. In the Principal Act, in section 5, in sub-sections (4) and (5), for the words “High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh” the words “High Court for the State of Telangana” shall be substituted.

Amendment of section 6.

4. In the Principal Act, in section 6, in sub-section (1), in clause (ii), for the words “High Court of Andhra Pradesh” the words “High Court for the State of Telangana” shall be substituted.

Amendment of section 21.

5. In the Principal Act, in section 21, clauses (g) and (h) shall be omitted.

Repeal of Ordinance No. 8 of 2019.

6. The Telangana Lokayukta (Amendment) Ordinance, 2019, is hereby repealed.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.